15<sup>th</sup> November, 2016 Mr. Sunil Kumar Shinghal Advisor (B&CS) Telecom Regulatory Authority of India New Delhi.

## Sub: Consultation Paper on Issues related to Telecommunication (Broadcasting & Cable Services) Interconnection (Addressable Systems) Regulations 2016

Dear Sir,

At the outset, we, at Asianet Satellite Communications Ltd, would like to congratulate TRAI on successful completion of 3 phases of cable digitalisation spanning the entire country and also the efforts put by the Authority to bring changes in regulations for ensuring the industry growth.

We welcome the consultation paper and the draft regulations on Interconnection in Digital Addressable Systems for a healthy inter connection between Broadcasters and MSOs as well as between MSOs and LCOs. MSOs have been waiting with a great hope that this regulation will stop two decade string of losses of MSOs and turn them around to profitability.

While we have recommended a few changes to the draft regulations, we request you to view them from the perspective of industry growth, providing returns on the investments made by stake holders and a policy which will attract more investments and players, based on the following basic principles :

 Digitalisation has been implemented spanning more than a decade by the MSOs and hard work of LCOs with huge investments and several subsidies to subscribers with a long term view of the industry.

- Such massive investments have not yielded any returns to Distributors in view of the lopsided environment which benefitted broadcasters over MSOs which is evident from the financials of the broadcasters vs MSOs.
- For the long term sustenance of the industry and growth of the sector, all stake holders must get equitable returns on investments.
- 4) In a cost inflationary economy, the ARPUs of the sector must grow which will attract better services and more investments in the sector.

We hope the authority will finalise regulations considering our recommendations below to support the distributors earn fair returns on the investments made:

| Prop   | oosed Draft Regulations   | Recommended change  | Explanation   |
|--|---|---|---|
| Defi   | nitions   | 2(r)"distributor of television  | While IPTV  |
| cha<br>mea<br>syst   | "distributor of television<br>nnels" or "distributor"<br>ans any DTH operator, multi<br>tem operator, HITS operator<br>PTV operator;  | channels" or "distributor"<br>means any DTH operator, multi<br>system operator, HITS operator<br>or IPTV operator including OTT<br>operator / Mobile TV app   | guildelines state<br>that IPTV covers<br>mobile TV<br>devices, there<br>has been non co-<br>operation from<br>broadcasters to<br>share content as<br>several of them<br>have come with<br>their apps. As this<br>platform is<br>growing very fast,<br>regulation should<br>cover OTT/<br>Mobile TV<br>application<br>immediately. |
|  | С   | HAPTER II   | ,   |
| with<br>writ<br>dist<br>chan<br>of<br>prov<br>basi<br>chan | Every broadcaster shall,<br>hin sixty days of receipt of<br>tten request from a<br>ributor of television<br>nnels for obtaining signals<br>television channel(s),<br>vide, on non-discriminatory<br>is, the signals of television<br>nnel(s) to the distributor of<br>vision channels or convey | 3(5) Every broadcaster shall,<br>within thirty five days of receipt<br>of written request from a<br>distributor of television channels<br>for obtaining signals of<br>television channel(s), provide,<br>on non-discriminatory basis, the<br>signals of television channel(s)<br>to the distributor of television<br>channels or convey the reasons | As per clause<br>9(7), since 30<br>days are<br>prescribed for<br>signing the<br>agreement, it<br>does not require<br>another 30 days<br>to activate the<br>channels.  |

| the reasons in writing for<br>rejection of request if the<br>signals of television channel(s)<br>are denied to such distributor of<br>television channels.<br>Provided further that this sub-<br>regulation shall not apply in<br>case of a distributor of<br>television channels, who seeks<br>signals of a particular television<br>channel from a broadcaster<br>while at the same time demands<br>carriage fee for re-transmission<br>of that television channel or<br>who is in default of payment to<br>that broadcaster and continues<br>to be in such default. | request if the signals of<br>television channel(s) are denied<br>to such distributor of television<br>channels.<br>Provided further that this sub- | Since placement<br>is a service as per<br>request of<br>broadcaster,<br>distributor may<br>be allowed to<br>charge the<br>placement fee<br>from broadcaster  |
|--|--|--|
| 3(9)Every distributor of<br>television channels shall,<br>within thirty days of the<br>commencement of these<br>regulation, publish on its<br>website the total channel<br>carrying capacity of its<br>distribution network(s) in terms<br>of number of standard<br>definition channels, coverage<br>area of the network(s), list of<br>channels available on the<br>network(s), spare capacity<br>available on the network(s) and<br>the list of channel(s) in<br>chronological order for which<br>requests have been received  | television channels shall, within<br>thirty days of the<br>commencement of these   | In view of the<br>local preferences<br>of the<br>subscribers, the<br>network capacity<br>needs to be<br>dynamically<br>allocated by<br>Distributor genre<br>wise and<br>language wise<br>Eg.If an MSO in<br>Kerala has<br>capacity of 250<br>channels and if it<br>receives requests<br>from non |

| from the broadcaster(s) for re-<br>transmission and are pending.<br>Provided that any change in the<br>information published under<br>this sub-regulation shall be<br>updated on the website within<br>thirty days from the date of<br>happening of such change.  | order for which requests have<br>been received from the<br>broadcaster(s) for re-<br>transmission and are pending.<br>Provided that any change in the<br>information published under this<br>sub-regulation shall be updated<br>on the website within thirty days<br>from the date of happening of<br>such change.  | Malayalam news<br>channels first, it<br>may lead to<br>scarcity of<br>bandwidth for<br>Malayalam<br>entertainment<br>channels, if first<br>come first serve<br>condition needs<br>to be followed as<br>per clause 3(11) |
|---|---|---|
| 3(12) It shall be open for a distributor of television channels to discontinue carrying of a television channel in case the monthly subscription, in the immediate preceding six consecutive months, for that particular television channel is less than five percent of the subscriber base of that distributor, in the target market specified by the broadcaster in the interconnection agreement, in that particular month.               | 3(12) It shall be open for a distributor of television channels to discontinue carrying of a television channel in case the monthly subscription, in the immediate preceding two consecutive months, for that particular television channel is less than five percent of the subscriber base of that distributor, in the target market specified by the broadcaster in the interconnection agreement, in that particular month. | The period may<br>be reduced to 2<br>months in order<br>to avoid blocking<br>network<br>resources for a<br>channel with<br>poor viewership.   |
| 3(14) If a distributor of<br>television channels, before<br>providing access to the network<br>for re-transmission of television<br>channel(s) requested by a<br>broadcaster, directly or<br>indirectly, proposes or<br>stipulates for a minimum<br>guarantee for period or number<br>of channel(s), as a pre-<br>condition for providing access<br>to the network, such pre-<br>condition shall also amount to<br>imposition of unreasonable | channels, before providing<br>access to the network for re-<br>transmission of television   | Since normal<br>period of<br>agreement is 12<br>months, asking<br>for minimum<br>period of 12<br>months for<br>agreement is not<br>unreasonable.  |

| condition.   |  |   |
|--|--|---|
| 3(16) No distributor of<br>television channels shall, before<br>providing signals of television<br>channels to a local cable<br>operator, propose or stipulate,<br>for guarantee of a minimum<br>subscriber base or, minimum<br>subscription guarantee for<br>providing signals of television<br>channels. | television channels.<br><i>Provided</i> the local cab  | ngpays pertosubscriber or STBbut a fixed cost ofatransportation isor,involved frombut a fixed cost ofthere should be aofthere should be aminimumsubscriber baseto justify the costof bandwidth.         |
| 3(18) No service provider shall,<br>directly or indirectly, propose<br>or stipulate, for payment of a<br>minimum guarantee amount by<br>other service provider for,<br>providing signals of television<br>channels or access to the<br>network, as the case may be.  | 3(18) No service provider sha<br>directly or indirectly, propose<br>or stipulate, for payment of<br>minimum guarantee amount be<br>other service provider for<br>providing signals of television<br>channels or access to the<br>network, as the case may be.<br><i>Provided</i> the service provide<br>seeking signals (LCO in MS<br>platform) bears the cost<br>bandwidth / cost of transport<br>transmit the signals. | se<br>a<br>by<br>or,<br>on<br>ne<br>er<br>O<br>of   |
| CF   | APTER III  |   |
| 5(3)Every broadcaster shall 5<br>declare a minimum twenty d<br>percent of the maximum p<br>retail price of pay television p<br>channel(s) or bouquet(s) of c<br>pay television channels, as te   | (3)Every broadcaster shall<br>eclare a minimum Fifty<br>ercent of the maximum retail<br>rice of pay television<br>hannel(s) or bouquet(s) of pay<br>elevision channels, as the case<br>hay be, as the distribution fee.  | It may kindly be<br>noted that:<br>a) Distributors have<br>made huge<br>investments in<br>digitalisation and<br>have incurred huge<br>losses hoping that<br>this regulation will<br>give them lifeline. |

| b)Hitherte  | -             |
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| MSO had   | freedom to    |
| fix the ret   | tail pricing  |
|   | rte channels  |
|   | its expenses, |
|   | -             |
|   | ins are now   |
| restricted  |               |
| -   | ain needs to  |
|   | d with LCO    |
| leaving no  | othing to     |
| MSO.  |               |
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| c) The tar  | riff order    |
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| subscripti  | ion to        |
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| d)Ceiling   | for           |
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| pricing an  |               |
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| including   |               |
| premium   |               |
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|   | y charging    |
| only 10%  |               |
| previous  | ceiling       |
| available.  | -             |
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| Authority   | / is          |
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| profitabili   |               |
| broadcast   |               |
|   | equitable     |
| growth.   |               |
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| 5(4) A broadcaster may offer 5(4) A broadcaster may offer To avoid of |               |
| discounts to distributors of discounts to distributors of between     | regional      |

| television channels, on the<br>maximum retail price of pay<br>television channel(s) or<br>bouquet(s) of pay television<br>channels, which shall not<br>exceed fifteen percent of the<br>respective maximum retail<br>price.   | television channels, on the<br>maximum retail price of pay<br>television channel(s) or<br>bouquet(s) of pay television<br>channels, which shall not<br>exceed fifteen percent of the<br>respective maximum retail<br>price.   | MSO and a nation<br>level subscriber base<br>of national MSO, the<br>parameter shall be at<br>each geographical<br>area level.                                 |
|---|---|--|
| Provided that the sum of<br>distribution fee declared by<br>the broadcaster under sub-<br>regulation (3) and discounts<br>offered under this sub-<br>regulation in no case shall<br>exceed thirty five percent of<br>the maximum retail price of<br>pay television channel(s) or<br>bouquet(s) of pay television<br>channels, as the case may be. | Provided that the sum of<br>distribution fee declared by the<br>broadcaster under sub-<br>regulation (3) and discounts<br>offered under this sub-<br>regulation in no case shall<br>exceed thirty five percent of the<br>maximum retail price of pay<br>television channel(s) or<br>bouquet(s) of pay television<br>channels, as the case may be. |  |
| Provided further that offer of<br>discounts, if any, to<br>distributors of television<br>channels, shall be on the<br>basis of fair, transparent and<br>non-discriminatory terms.   | discounts, if any, to distributors of television channels, shall be   |  |
| Provided also that the<br>parameters of discounts shall<br>be objective, measurable and<br>computable.  | Provided also that the parameters<br>of discounts shall be objective,<br>measurable and computable  |  |
| 6(2) Such draft reference<br>interconnection offer for<br>carrying television<br>channel(s) shall contain the<br>technical and commercial<br>terms and conditions,<br>including but not limited to,<br>rate of carriage fee,  | 6(2) Such draft reference<br>interconnection offer for<br>carrying television channel(s)<br>shall contain the technical and<br>commercial terms and<br>conditions, including but not<br>limited to, rate of carriage fee,<br>subscriber base, discounts, if   | It is the vast<br>investments made in<br>digitalisation which<br>enhanced the<br>channel carrying<br>capacity and without<br>commensurate<br>revenues MSOs are |

| any, offered on the rate of<br>carriage fee, manner of<br>calculation of carriage fee, manner of<br>calculation of carriage fee<br>amount, payment terms,<br>delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.carriage fee, manner of<br>calculation of carriage fee<br>amount, payment terms,<br>delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.the chain with poor<br>financial position as<br>can be seen from the<br>financial reports of<br>MSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided further that the rate<br>oRORProvided further that the rate<br>will prescribe a uniform rateThe distributors of TV channelsThe distributors of TV channels  | subscriber base, discounts, if | any, offered on the rate of      | the weakest link in |
|--|--------------------------------|----------------------------------|---------------------|
| calculation of carriage fee<br>amount, payment terms,<br>delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.amount, payment terms,<br>delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.can be seen from the<br>financial reports of<br>MSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided that the rate of<br>carriage fee and related terms<br>like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelscan be seen from the<br>financial reports of<br>MSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.   |                                |                                  | the chain with poor |
| amount, payment terms,<br>delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.financial reports of<br>MSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided that the rate of<br>carriage fee and related terms<br>like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelsORThe distributors of TV channels   |                                | calculation of carriage fee      | •                   |
| delivery and security, anti-<br>piracy, reports, audit, term,<br>termination and jurisdiction.minut control y minut control y minut<br>piracy, reports, audit, term,<br>termination and jurisdiction.MSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided that the rate of<br>carriage fee and related terms<br>like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelsMSOs. The carriage<br>fee is the only solace<br>to MSOs which<br>should not be capped<br>at least till MSOs<br>recover their<br>investments.ORThe distributors of TV channels  | C C                            |                                  |                     |
| <ul> <li>piracy, reports, audit, term, termination and jurisdiction.</li> <li>Provided that the rate of carriage fee per standard definition channel per subscriber per month declared by the distributor of television channels shall not exceed twenty paisa.</li> <li>Provided that the rate of carriage fee per standard definition channel per subscriber per month declared by the distributor of television channels shall not exceed twenty paisa.</li> </ul>  |                                | •                                | -                   |
| <ul> <li>Provided that the rate of carriage fee per standard definition channel per subscriber per month declared by the distributor of television channels shall not exceed twenty paisa.</li> <li>Provided that the rate of carriage fee and related terms like LCN placement etc shall be mutually negotiated between broadcasters and distributors of TV channels</li> <li>OR</li> <li>The distributors of TV channels</li> </ul>  |                                |                                  | -                   |
| Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided that the rate of<br>carriage fee and related terms<br>like LCN placement etc shall<br>broadcasters and distributors of<br>TV channelsshould not be capped<br>at least till MSOs<br>recover their<br>investments.ORThe distributors of TV channelsThe distributors of TV channels   |                                | termination and jurisdiction.    |                     |
| Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.Provided that the rate of<br>carriage fee and related terms<br>like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelsat least till MSOs<br>recover their<br>investments.ORThe distributors of TV channelsThe distributors of TV channels   | termination and jurisdiction.  |                                  |                     |
| Provided that the rate of<br>carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.carriage fee and related terms<br>like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelsrecover their<br>investments.ORThe distributors of TV channels   |                                | Provided that the rate of        |                     |
| carriage fee per standard<br>definition channel per<br>subscriber per month<br>declared by the distributor of<br>television channels shall not<br>exceed twenty paisa.like LCN placement etc shall<br>be mutually negotiated between<br>broadcasters and distributors of<br>TV channelsinvestments.ORThe distributors of TV channels   | Provided that the rate of      |                                  | recover their       |
| definitionchannelpersubscriberpermonthdeclared by the distributor ofbe mutually negotiated betweentelevision channels shall notbroadcasters and distributors oftelevision channels shall notORexceed twenty paisa.The distributors of TV channels  |                                | -                                | investments.        |
| declared by the distributor of television channels shall not exceed twenty paisa.       TV channels         OR       The distributors of TV channels   | <b>U</b>                       |                                  |                     |
| television channels shall not exceed twenty paisa.       OR         The distributors of TV channels  | subscriber per month           | broadcasters and distributors of |                     |
| exceed twenty paisa.     OR       The distributors of TV channels  | declared by the distributor of | TV channels                      |                     |
| The distributors of TV channels  |                                |                                  |                     |
|  | exceed twenty paisa.           | OR                               |                     |
|  |                                | The distributors of TV shappels  |                     |
| The function of the function o | Provided further that the rate |                                  |                     |
| of carriage fee per high per channel per subscriber for  |                                | -                                |                     |
| definition channel per all channels  |                                |                                  |                     |
| subscriber per month   | 1                              |                                  |                     |
| declared by the distributor of   | declared by the distributor of |                                  |                     |
| television channels shall not  | television channels shall not  |                                  |                     |
| exceed forty paisa.  | exceed forty paisa.            |                                  |                     |
| Provided also that the terms   |                                |                                  |                     |
| Provided further that the the reference interconnection  | Provided further that the      |                                  |                     |
| Provided further that the the reference interconnection<br>carriage fee amount for offer shall include all necessary   |                                |                                  |                     |
| television channel(s) shall and sufficient provisions,   | e                              | •                                |                     |
| decrease, as per the which make it a complete  |                                | 1 ,                              |                     |
| provisions specified in the interconnection agreement for  | -                              | -                                |                     |
| Schedule I of these signing by other party, for  | Schedule I of these            | signing by other party, for      |                     |
| regulations, with the increase carrying television channel(s).   |                                | carrying television channel(s).  |                     |
| in subscription of such  | 1                              |                                  |                     |
| television channel(s).   | television channel(s).         |                                  |                     |
|  |                                |                                  |                     |
| Provided also that the terms   | Provided also that the terms   |                                  |                     |
| and conditions mentioned in  |                                |                                  |                     |
| the reference interconnection  |                                |                                  |                     |
| offer shall include all  | offer shall include all        |                                  |                     |

| necessary and sufficient<br>provisions, which make it a<br>complete interconnection<br>agreement for signing by<br>other party, for carrying<br>television channel(s).  |   |
|---|---|
|   | HAPTER IV   |
| 9(6) second proviso<br>Provided further that if the<br>addressable systems of such<br>distributor have been audited<br>during the last one year by M/s.<br>Broadcast Engineering<br>Consultants India Ltd., or any<br>other auditor empanelled by the<br>Authority for conducting such<br>audit and the distributer<br>produces a report issued by the<br>auditor as a proof of<br>conformance to the<br>requirements specified in<br>Schedule III to these<br>regulations. | The proviso appears to be incomplete.   |
| 9(11) Explanation: For<br>removal of any doubt it is<br>clarified that any discount,<br>offered as an incentive by a<br>broadcaster on the maximum<br>retail price of the pay<br>channel(s) or the bouquet(s) of<br>pay channels, based on number<br>of subscribers or subscription<br>percentage shall not amount<br>to guarantee for a minimum<br>subscriber base or a<br>minimum subscription<br>percentage for its channel(s).  | 9(11) Explanation: For removalof any doubt it is clarified thatany discount, offered as anincentive by a broadcaster onthe maximum retail price of thepay channel(s) or the bouquet(s)of pay channels, based onnumber of subscribers orsubscription percentage shallnot amount to guarantee fora minimum subscriber base ora minimum subscriptionpercentage for its channel(s).Such discounts based on numberof subscribers will include thesubscribers of subsidiary |

|  | companies of the distributors of<br>TV channels   |  |
|--|---|--|
| <b>10. Territory</b> of<br>interconnection agreement<br>(1) The interconnection<br>agreement signed between a<br>broadcaster and a multi system<br>operator shall include the<br>following details for describing<br>the territory for the purpose of<br>distribution of signals of<br>television channel(s):- | 10.Territoryofinterconnectionagreement(1)Theinterconnectionagreementsignedbetweenabroadcasteranda multisystemoperatorshallincludethefollowingdetailsfordescribingtheterritoryforthepurposeofdistributionofsignalsoftelevisionchannel(s):- | 10b) Several<br>litigations come<br>up because the<br>agreement is<br>signed for a<br>particular city<br>/town and<br>broadcaster<br>raises objection<br>for even minor<br>deviations like |
| (a) the registered area of<br>operation of the multi<br>system operator as<br>mentioned in the<br>registration granted by<br>the Government;   | a) the registered area of<br>operation of the<br>multi system<br>operator as<br>mentioned in the<br>registration granted<br>by the Government;  | suburbs/villages<br>and it is not<br>practical to<br>capture all village<br>names.<br>Since<br>digitalisation  |
| (b) The names of<br>specific areas for which<br>distribution of signals of<br>television channel(s) has<br>been agreed, initially, at<br>the time of signing of<br>the interconnection<br>agreement.   | <ul> <li>b) the names of specific<br/>districts for which<br/>distribution of<br/>signals of television<br/>channel(s) has been<br/>agreed, initially, at<br/>the time of signing of<br/>the interconnection<br/>agreement.</li> </ul>    | breaks<br>boundaries and<br>the subscriber<br>numbers<br>determine the<br>subscription<br>amount, it is<br>sufficient to<br>capture district<br>names so that<br>litigations can be        |
| (c) The names of the<br>corresponding state(s)/<br>union territory (is) in<br>which such agreed areas<br>as referred in clause (b)<br>this sub-regulation are<br>located.  | a. the names of the<br>corresponding state(s)/<br>union territory (ies) in<br>which such agreed areas<br>as referred in clause (b)<br>this sub-regulation are<br>located.   | reduced and<br>unnecessary<br>work load can be<br>avoided on<br>Authority and<br>TDSAT.  |

| 10(2) It shall be open for a<br>multi system operator to<br>distribute the channel(s) beyond<br>the areas agreed under clause<br>(b) of sub-regulation (1) by<br>giving a prior written notice of<br>at least thirty days to such<br>broadcaster;11(6) 3 <sup>rd</sup> proviso:<br>Provided also that the multi<br>system operator shall, fifteen<br>days prior to the date of expiry<br>of its existing interconnection<br>agreement, inform the<br>subscribers through scrolls on<br>concerned channel(s)(a) the date of expiry of<br>its existing<br>interconnection<br>agreement; and(b) regarding<br>disconnection of signals<br>of television channels<br>from the said date in the<br>event of its failure to<br>enter into new<br>interconnection<br>agreement. | 10(2) It shall be open for a multi<br>system operator to distribute the<br>channel(s) beyond the areas<br>agreed under clause (b) of sub-<br>regulation (1) by giving a prior<br>written notice of at least seven<br>days to such broadcaster;<br>11(6) 3 <sup>rd</sup> proviso:Provided also<br>that the multi system operator<br>shall, fifteen days prior to the<br>date of expiry of its existing<br>interconnection agreement,<br>inform the subscribers through<br>scrolls on concerned<br>channel(s)<br>(a) the date of expiry<br>of its existing<br>interconnection<br>agreement; and<br>(b) regarding<br>disconnection_of<br>signalsof<br>television<br>channels from the<br>said_date_in_the<br>eventofits<br>failure_totoits<br>failure_toto | Since there is no<br>work needed to<br>be done by<br>broadcaster to<br>activate the<br>signals to the<br>new area, it may<br>be sufficient to<br>reduce the time.<br>This clause may<br>be difficult<br>implement with<br>accuracy as:<br>a)Some of the<br>STBs may have<br>moved to new<br>LCOs (due to<br>shifting) without<br>updating in SMS<br>base of each LCO<br>would be in the<br>range of 50-<br>1000, It is<br>cumbersome to<br>send targeted<br>messages to each<br>subscriber of the<br>LCO on specific<br>channels. |
|---|---|---|
| Ch  | inter on the interconnection agreement.   |   |
| 13 (2) 3 <sup>rd</sup> proviso:   |   | As at times, there  |
| Provided further that in case the<br>distributor fails to provide the<br>subscription report within the<br>period of fifteen days from the<br>end of the month, the   | Provided further that in case the<br>distributor fails to provide the<br>subscription report within the<br>period of fifteen days from the<br>end of the month, the   | may be delays in<br>reporting due to<br>technical hitches,<br>10%<br>compounded   |

| , , , , , , , , , , , , , , , , , , ,   | ,  |   |
|---|--|---|
| broadcaster shall have the right<br>to raise a provisional invoice,<br>for an amount increased by ten<br>percent of the licence fee<br>payable by the distributor for<br>the immediate preceding<br>month, and the distributor shall<br>be under obligation to make the<br>payment on the basis of such<br>provisional invoice.   | broadcaster shall have the right<br>to raise a provisional invoice,<br>for an amount increased by ten<br>percent of the licence fee<br>payable by the distributor for<br>the immediate preceding month,<br>and the distributor shall be<br>under obligation to make the<br>payment on the basis of such<br>provisional invoice.  | increase per<br>month will be a<br>steep burden on<br>the distributor.<br>Hence it is<br>suggested to<br>keep the billing<br>at the previous<br>month levels.   |
| 14(2)<br>In cases where a broadcaster is<br>not satisfied with the audit<br>report received under sub-<br>regulation (1), after<br>communicating the reasons of<br>dissatisfaction in writing to the<br>distributor, such broadcaster<br>may, not more than once in a<br>calendar year, audit the<br>subscriber management system,<br>conditional access system and<br>other related system of the<br>distributor of television<br>channels for the purpose of<br>verifying the information<br>contained in the subscription<br>reports, the amounts payable by<br>the broadcaster or the<br>distributor, as the case may be,<br>and compliance with the terms<br>and conditions of the<br>interconnection agreement. | 14(2)<br>In cases where a broadcaster is<br>not satisfied with the audit<br>report received under sub-<br>regulation (1), after<br>communicating the reasons of<br>dissatisfaction in writing to the<br>distributor, such broadcaster<br>may, not more than once in a<br>calendar year, audit the<br>subscriber management system,<br>conditional access system and<br>other related system of the<br>distributor of television channels<br>for the purpose of verifying the<br>information contained in the<br>subscription reports, the<br>amounts payable by the<br>broadcaster or the distributor, as<br>the case may be, and compliance<br>with the terms and conditions of<br>the interconnection agreement. | Such an audit by<br>broadcaster in<br>addition to TRAI<br>empanelled audit<br>may be done<br>away with as<br>some<br>broadcasters use<br>it as a tool to<br>harass the<br>distributor to toe<br>their line.<br><u>OR</u><br>if the audit is<br>carried out but<br>there is no<br>material<br>difference (less<br>than 5%) found<br>from the<br>reported figures,<br>the broadcaster<br>should pay the<br>distributor an<br>inconvenience<br>fee of 10% of<br>average monthly<br>billing during the<br>previous quarter. |

| CI  | HAPTER VI  |                                      |
|---|--|--------------------------------------|
| 17. Listing of channels in                  | 17. Listing of channels in                                 | As broadcaster if                    |
| electronic programme guide.                 | electronic programme guide                                 | allowed to                           |
| Every distributor of television             | Every distributor of television                            | reclassify the<br>channel status     |
| channels shall assign a number              | channels shall assign a number                             | every six months,                    |
| for each television channel                 | for each television channel                                | Distributor of TV                    |
| distributed by him in such a                | distributed by him in such a way                           | channels should                      |
| way that the television channels            | that the television channels of                            | have freedom to                      |
| of same genre, as declared by               | same genre, as declared by the                             | change LCNs<br>once in 6 months      |
| the broadcaster, are placed                 | broadcaster, are placed together                           | considering                          |
| together consecutively and one              | consecutively and one channel                              | various factors                      |
| channel shall appear at one                 | shall appear at one place only.                            | pertaining to the                    |
|   | shan appear at one place only.                             | market and requirements.             |
| place only.                                 |  | requirements.                        |
|   | Provided that the number                                   |                                      |
| Provided that the number                    | assigned to a television channel                           |                                      |
| assigned to a television channel            | shall not be altered by the                                |                                      |
| shall not be altered by the                 | distributor for a period of at                             |                                      |
| distributor for a period of at              | least six months from the date                             |                                      |
| least one year from the date of             | of such assignment.  |                                      |
| such assignment.                            |  |                                      |
| Schedule I:                                 | Schedule 1:  | If the carriage fee                  |
| Provision of calculating carriage           | It is recommended that                                     | which is the                         |
| fee amount :                                | distributor of TV channels                                 | lifeline for                         |
| CF: carriage fee per month per sub          | declares a carriage fee per STB<br>per month uniformly and | bleeding MSOs is<br>taken away, it   |
| 500   | charges placement fee                                      | does not do good                     |
| Sub base: Average sub base for              | separately for each channel                                | to MSOs. MSOs                        |
| the month                                   | depending on LCN of the                                    | have been                            |
|   | channel.   | bleeding for two<br>decades and have |
| If the average active subscriber            |  | been waiting for                     |
| base is less than 5%: CFXSub base           |  | relief in this new                   |
|   |  | regulation, which                    |
| If the average active subscriber            |  | is trying to curtail                 |
| base is less than 5%-10%: 0.75x CFXSub base |  | the carriage fee<br>further.         |
|   |  |                                      |
|   |  |                                      |

| If the average active subscriber<br>base is 10%-15% per month:<br>0.5XCFx Sub base<br>If the average active subscriber<br>base is 15%-20%: 0.25xCFXSub<br>base<br>If the average active subscriber<br>base is > 20%: Nil                                      |  |  |
|---|--|--|
| Schedule II(Application form for<br>obtaining signals of TV channels):2)The<br>names2)The<br>namesOwners/Directors/PARTNERSof<br>the distributors   | 2) The names of MD or CEO or<br>Owners or Directors or PARTNERS<br>of the distributors   | As in schedule 4<br>for broadcasters<br>seeking access to<br>networks,<br>MD/CEO details<br>may be sufficient.   |
| Schedule II(Application form for<br>obtaining signals of TV channels):<br>10)Details of the areas,<br>corresponding State(s)/ UT(s)<br>and details of the Head-end<br>from which the signals of<br>television channels shall be<br>distributed in such areas: | 10)Names of the districts,<br>corresponding State(s)/ UT(s)<br>and details of the Head-end<br>from which the signals of<br>television channels shall be<br>distributed in such areas:    | It is difficult to<br>enlist all villages<br>and towns.<br>Should be<br>sufficient to have<br>district names<br>where signals<br>reach so that<br>litigations can be<br>reduced            |
| Schedule III:<br>A8) The CAS and the SMS should<br>be able to activate or deactivate<br>services or STBs of at least 50% of<br>the subscriber base of the<br>distributor within 24 hours  | Schedule III:<br>A8) The CAS and the SMS should<br>be able to activate or deactivate<br>services or STBs of at least 10% of<br>the subscriber base of the<br>distributor within 24 hours | 50% of<br>activations /<br>deactivations in a<br>day is very large<br>and<br>hypothetical, and<br>calls for IT<br>investments from<br>MSO, it may be<br>reduced to 10%<br>of the sub base. |
| Schedule III A(12c)<br>The SMS should be capable of:<br>Generating historical data of<br>changes in the subscriptions for   | This requirement can be deleted:   | This kind of log<br>including<br>capturing source<br>of customer<br>request will be  |

| each subscriber and the<br>corresponding source of<br>requests made by the<br>subscriber.  |  | voluminous and<br>can be done<br>away with.   |
|--|--|---|
| Schedule IV: Application form<br>for access to the network for re-<br>transmission of a television<br>channel(s):  | Schedule IV: Application form for<br>access to the network for re-<br>transmission of a television<br>channel(s):Kindly add in the<br>format for request:<br>17) Is it a newly launched<br>channel?<br>18) Number of subscribers<br>subscribed for the channel in<br>each geographical area under<br>Appendix I.   | This information<br>will enable<br>distributor to<br>decide regarding<br>the relevance as<br>resources need<br>to be allocated.   |
| Schedule V / VI <u>Model/Standard</u><br>Interconnect agreement between<br><u>MSO and LCO</u> :<br>3) TERMINTAION OF<br>AGREEMENT:<br>Clauses 3.1 to 3.5 | Schedule V & VI:<br>3) TERMINTAION OF<br>AGREEMENT: May kindly<br>add:<br>3.6) MSO may discontinue<br>providing signals to an LCO,<br>a) if the LCO is not<br>providing proper service<br>to its subscribers<br>damaging reputation of<br>MSO or<br>b) the subscriber base of<br>LCO is too low to make<br>it unviable for MSO to<br>spend on cost of transport<br>to deliver signals to the<br>LCO.<br>Provided if LCO bears the cost<br>of transport from MSO<br>including Right of way, | Several LCOs<br>come to MSOs<br>seeking signals by<br>promising a<br>particular<br>subscriber base<br>and in some<br>cases MSO<br>agrees to bear<br>the cost of<br>transport<br>(bandwidth cost<br>to reach 250<br>channels ie., 1<br>Gbps to an LCO is<br>about Rs.20- 30<br>lacs pa) and if the<br>LCO does not<br>have sufficient<br>subscriber base,<br>MSO is put to<br>loss and MSO<br>should have an |

|   |  | network, bandwidth etc, MSO   | exit in such a                         |
|---|--|---|--|
|   |  | shall not stop providing the  | case                                   |
|   |  | signals to LCO.   |  |
|   | Schedule V & VI) Model/Standard                                    | Schedule V & VI) Model/Standard   | MSOs have                              |
|   | Interconnect agreement between                                     | Interconnect agreement between  | invested in Set                        |
|   | MSO and LCO  | MSO and LCO   | Top Boxes and on                       |
|   |  |   | rental basis or                        |
|   | 4.2: The LCO shall, within 15                                      | 4.2: The LCO shall, within 15   | otherwise on free                      |
|   | days of the termination or   | days of the termination or expiry                                       | / subsidised                           |
|   | expiry of the term of this   | of the term of this Agreement,  | terms and the                          |
|   | Agreement, as the case may be,                                     | as the case may be, in terms of   | ownership is with                      |
|   | in terms of the provisions   | the provisions mentioned herein,  | MSOs. LCOs have<br>responsibilities to |
|   | mentioned herein, hand over to                                     | hand over to the MSO all  | collect them and                       |
|   | the MSO all properties and assets belonging to the MSO,            | properties and assets belonging<br>to the MSO, which are in the         | return them to                         |
|   | which are in the custody of the                                    | custody of the LCO.   | MSOs.                                  |
|   | LCO.   |   |  |
|   | The LCO shall also be liable to                                    | The LCO shall also be liable to   |  |
|   | make good all the losses or  | make good all the losses or   |  |
|   | damages, if any, caused to such                                    | damages, if any, caused to such   |  |
|   | properties and assets belonging                                    | properties and assets belonging   |  |
|   | to the MSO, in custody of the                                      | to the MSO, in custody of the   |  |
|   | LCO, within 30 days from the                                       | LCO, within 30 days from the  |  |
|   | receipt of notice to this effect                                   | receipt of notice to this effect  |  |
|   | from the MSO and in the event                                      | from the MSO and in the event   |  |
|   | of inability of LCO to repair                                      | of inability of LCO to repair   |  |
|   | such properties/assets, the LCO                                    | such properties/assets, the LCO   |  |
|   | shall pay to the MSO the   | shall pay to the MSO the  |  |
|   | depreciated value of such  | depreciated value of such   |  |
|   | properties/ assets.  | properties/ assets.   |  |
|   | Explanation: The clause 4.2 and                                    |   |  |
|   | 4.3 above shall not have any                                       | Explanation: The clause 4.2 and 4.3                                     |  |
|   | application in respect of Hardware                                 | above shall not have any  |  |
|   | or any other equipment belonging                                   | application in respect of Hardware                                      |  |
|   | to the MSO or the LCO, as the                                      | or any other equipment belonging  |  |
|   | case may be which are installed at the premises of the subscribers | to the MSO or the LCO, as the case<br>may be which are installed at the |  |
|   |  | premises of the subscribers   |  |
|   |  |   |  |
|   | Schedule V & VI) Model/Standard                                    |   | In view of                             |
| L |  | 1   |  |

| MSO and<br>8.5) TH<br>bills for<br>basis,<br>payable<br>per the<br>for tha<br>days fre<br>cycle.<br>Schedul<br>Intercon<br>MSO and<br>8.9)The<br>act or the<br>act or the<br>any rig<br>in resp<br>under<br>propert | he MSO shall generate<br>or subscribers on regular<br>for charges due and<br>e for each month or as<br>billing cycle applicable<br>at subscriber, within 3<br>om the end of the billing<br>le V & VI) Model/Standard<br>mect agreement between | <ul> <li>8.5)The MSO shall generate bills for subscribers on regular basis, for charges due and payable for each month or as per the billing cycle applicable for that subscriber, within 3 days from the end of the billing cycle.</li> <li>Provided that it is not the responsibility of MSO to print such bills. MSO shall hand over the soft copy of the generated bills to the LCO who will make arrangements to print them for distribution to subscribers</li> <li>Schedule V &amp; VI) Model/Standard Interconnect agreement between MSO and LCO</li> <li>8.9) The MSO shall not do any act or thing as a result of which, any right or interest of the LCO in respect of cable TV signals under this Agreement or any property of the LCO may be infringed or prejudiced.</li> </ul> | logistics and cost<br>involved and to<br>reduce time for<br>reaching the bills,<br>MSO shall not be<br>entrusted the<br>printing of<br>monthly bills.<br>This clause may<br>be amended so<br>as not to allow<br>misinterpretation<br>for LCO not to<br>fulfil his<br>responsibilities |
|---|--|---|---|
| infringe<br>Schedul<br>Intercon<br>MSO an<br>8.13) T<br>the LCU<br>STBs a   | ed or prejudiced.  |   | As it was clarified<br>in TRAI South<br>India meeting of<br>MSOs and LCOs<br>in Bangalore on<br>15th June 2016,<br>LCOs will take the   |

| 30 STBs as maintenance spare,    | 30 STBs as maintenance spare,      | STBs by paying     |
|----------------------------------|------------------------------------|--------------------|
| which are not pre-activated, to  | which are not pre-activated, to    | the prevalent STB  |
| ensure speedy restoration of     | ensure speedy restoration of       | prices from MSO.   |
| services affected due to any     | services affected due to any       |                    |
| fault in STB. This quantity of   | fault in STB. This quantity of     | Otherwise, 2%      |
| maintenance spare STBs shall     | maintenance spare STBs shall       | STBs will lead to  |
| be maintained during the term    | be maintained during the term of   | more money         |
| of the agreement.                | the agreement.                     | blocked by MSO     |
| of the agreement.                | Provided, LCO takes these          | without            |
|                                  |                                    | shouldering of     |
|                                  | STBs from MSO by paying the        | responsibility by  |
|                                  | price as per the prevailing rates. | LCO.               |
|                                  |                                    | 2001               |
|                                  | Provided, LCO shall follow the     |                    |
|                                  | STB replacement policy             |                    |
|                                  | including warranty / Annual        |                    |
|                                  | Maintenance Contract as            |                    |
|                                  | stipulated by MSO                  |                    |
|                                  |                                    |                    |
|                                  | Provided LCO shall send the        |                    |
|                                  | faulty STBs to the MSO or get      |                    |
|                                  | them repaired as per the           |                    |
|                                  | arrangement between MSO and        |                    |
|                                  | LCO.                               |                    |
|                                  | LCO.                               |                    |
|                                  |                                    |                    |
|                                  |                                    |                    |
|                                  |                                    | Inaction on faulty |
|                                  |                                    | STBs is a loss to  |
|                                  |                                    | MSO and hence      |
|                                  |                                    | LCO who replaces   |
|                                  |                                    | STBs must take     |
|                                  |                                    | necessary steps    |
|                                  |                                    | to rectify the     |
|                                  |                                    | STBs.              |
| Schedule V & VI) Model/Standard  | Schedule V & VI) Model/Standard    | This clause        |
| Interconnect agreement between   | Interconnect agreement between     | should not         |
| MSO and LCO                      | MSO and LCO                        | unreasonably       |
|                                  |                                    | bind MSOs from     |
| 8.15)The MSO shall have no       | 8.15)The MSO shall have no         | excercising legal  |
| right, without the prior written | right, without the prior written   | rights as well as  |
| intimation to the LCO, to assign | intimation to the LCO, to assign   | rights to increase |
| _                                |                                    | efficiencies by    |
| or transfer any of its rights or | or transfer any of its rights or   |                    |
| obligations under this           | obligations under this             | subcontracting or  |
| Agreement.                       | Agreement, if such an act          | outsourcing some   |
| 8                                | 8                                  | tasks/ works       |

|   | adversely affects the services to   |                                     |
|---|---|-------------------------------------|
|   | LCOs.   |                                     |
|   |   |                                     |
|   |   |                                     |
| Schedule V & VI) Model/Standard   | Schedule V & VI) Model/Standard   | Since the STB can                   |
| Interconnect agreement between  | Interconnect agreement between  | not be issued by                    |
| MSO and LCO   | MSO and LCO   | MSO in pre                          |
|   |   | activated state as                  |
| 9.1)The LCO shall handover a  | 9.1)The LCO shall handover a  | per clause 8.4 of                   |
| copy of CAF received from   | copy of CAF along with address  | Schedule V & VI                     |
| subscribers within 15 days to   | proof and identity proof of the   | (Model/Standard                     |
| the MSO;  | subscriber received from  | Interconnect                        |
|   | subscribers within 15 days to the   | Agreement), LCO<br>should enter CAF |
|   | MSO;  |                                     |
|   | Provided LCO shall enter the  | details promptly to avoid delay to  |
|   | CAF details in SMS within 24  | subscribers.                        |
|   | hours   | 5005010015.                         |
|   | Provided further that LCO   |                                     |
|   | verifies the address and identity   |                                     |
|   | of subscriber and also the  |                                     |
|   | contact number before   |                                     |
|   | forwarding the same to the MSO  |                                     |
|   |   |                                     |
| SCHEDULE V & VI   | SCHEDULE V & VI   | The changes                         |
| 9.5) The LCO shall not replace  | 9.5) The LCO shall not replace  | proposed are to                     |
| the STBs of the MSO with the  | the STBs of the MSO with the  | bring the                           |
| STBs of any other MSO   | STBs of any other MSO without   | necessary care                      |
| without receiving the requests  | receiving the requests from the   | among LCOs to                       |
| from the subscribers through  | subscribers through application   | handle STBs with                    |
| application forms for returning   | forms truly signed by the   | care and ensure                     |
| the STB of the existing   | subscribers along with reasons  | that previous                       |
| connections and for providing   | for returning the STB of the  | MSO does not<br>lose his            |
| new connections through   | existing connections and for  | investment in                       |
| Customer Application Form.  | providing new connections   | STBs.                               |
|   |   |                                     |
| The new Set Top Box shall be  | through Customer Application  | 5125.                               |
| activated only after entry of the   | Form. The new Set Top Box   | 5125.                               |
| activated only after entry of the details, as provided in new   | Form. The new Set Top Box<br>shall be activated only after  | 5125.                               |
| activated only after entry of the<br>details, as provided in new<br>Customer Application Form,  | Form. The new Set Top Box<br>shall be activated only after<br>entry of the details, as provided   |                                     |
| activated only after entry of the<br>details, as provided in new<br>Customer Application Form,<br>into the Subscriber                                 | Form. The new Set Top Box<br>shall be activated only after<br>entry of the details, as provided<br>in new Customer Application                              |                                     |
| activated only after entry of the<br>details, as provided in new<br>Customer Application Form,<br>into the Subscriber<br>Management System of the new | Form. The new Set Top Box<br>shall be activated only after<br>entry of the details, as provided<br>in new Customer Application<br>Form, into the Subscriber |                                     |
| activated only after entry of the<br>details, as provided in new<br>Customer Application Form,<br>into the Subscriber                                 | Form. The new Set Top Box<br>shall be activated only after<br>entry of the details, as provided<br>in new Customer Application                              |                                     |

|                                   |                                   | I                 |
|-----------------------------------|-----------------------------------|-------------------|
|                                   | LCO shall return the retrieved    |                   |
|                                   | STBs along with letter from       |                   |
|                                   | subscriber to the previous MSO    |                   |
|                                   |                                   |                   |
| SCHEDULE V & VI                   | SCHEDULE V & VI                   | This amendment    |
| 9.6) The LCO shall –              | 9.6) The LCO shall –              | will help in      |
|                                   |                                   | carrying local    |
| (i) not transmit or               | i) not transmit or                | channels of LCOs  |
| retransmit, interpolate           | retransmit,                       | while adhering to |
| or mix any signals                | interpolate or mix                | code of           |
| which are not                     | any signals which are             | programming       |
| transmitted or generated          | not transmitted or                | and not indulging |
| •                                 |                                   | in piracy of      |
| by the MSO without the            | generated by the                  | content           |
| prior written consent of          | MSO without the                   | content           |
| the MSO;                          | prior written consent             |                   |
|                                   | of the MSO;                       |                   |
|                                   |                                   |                   |
|                                   | provided further that             |                   |
|                                   | where MSO has                     |                   |
|                                   | given consent to mix              |                   |
|                                   | channel of LCO                    |                   |
|                                   | generated by LCO                  |                   |
|                                   | for transmission to               |                   |
|                                   | the subscribers, the              |                   |
|                                   | LCO shall ensure to               |                   |
|                                   | comply with                       |                   |
|                                   | programming code                  |                   |
|                                   | and rules as per the              |                   |
|                                   | -                                 |                   |
|                                   | prevailing laws and               |                   |
|                                   | does not infringe on              |                   |
|                                   | copyright and not                 |                   |
|                                   | indulge in piracy of              |                   |
|                                   | content transmitted               |                   |
|                                   | on such channels.                 |                   |
|                                   |                                   |                   |
| <u>Schedule V &amp; VI</u>        | Schedule V & VI                   |                   |
| Clause 9) Obligations of the LCO: | Clause 9) Obligations of the LCO: |                   |
|                                   | May kindly add the following :    |                   |
|                                   |                                   |                   |
| Clauses 9.1 to 9.11               | 9.12) LCO shall update the        |                   |
|                                   | addresses of his subscribers from |                   |
|                                   | time to time while shifting or    |                   |
|                                   | otherwise, along with latest      |                   |
|                                   | contact details like phone number |                   |

|   | and email id in SMS for proper<br>communication from MSO<br>regarding billing, schemes etc<br>9.13) LCO shall make necessary<br>arrangements to carry the signal<br>from MSO to the subscribers of<br>LCO at his cost including<br>bandwidth, right of way, network<br>maintenance etc. |  |
|---|---|--|
| Schedule V and VI:<br>(10). ROLES AND<br>RESPONSIBILITIES OF<br>THE MSO AND THE LCO:  |   |  |
| 10(1)Publicizing schemes for<br>obtaining and returning the Set<br>Top Boxes (STBs) by the<br>subscriber and the warranty/<br>repairing policy applicable<br>thereof. | 10(1)Devising schemes and<br>procedures for obtaining and<br>returning the Set Top Boxes<br>(STBs) by the subscriber and the<br>warranty/ repairing policy<br>applicable thereof and updating on<br>the website and informing LCOs  |  |
| <ul><li>10(5a) Establishment of</li><li>Customer care center for</li><li>i) addressing service</li><li>requests of subscribers</li></ul>                              | <ul> <li>10(5a) Establishment of</li> <li>Customer care center for</li> <li>i) receiving service</li> <li>requests of subscribers</li> </ul>  |  |
| ii) redressal of complaints<br>of subscribers –<br>responsibility MSO   | <ul> <li>ii) redressal of complaints of<br/>subscribers – responsibility<br/>MSO / LCO based on nature of<br/>complaint</li> </ul>  |  |
| 5g) Providing Toll free<br>Consumer number  | 5g) Providing Toll free<br>Consumer number or Mobile<br>app   |  |
| 10) Providing rebate to the<br>subscriber for delay in<br>installation and activation of<br>STB. Responsibility - MSO   | 10) Providing rebate to the subscriber for delay in installation and activation of STB. Responsibility – MSO for delays related to SMS/ Headend.  |  |

|  | Responsibility : LCO for cabling   |  |
|--|--|--|
|  | / installation delays  |  |
| 15 and 18) Reponse to the consumer complaints as per norms of the QOS regulations.   | <ul><li>15 and 18) Response to the consumer complaints as per norms of the QOS regulations.</li><li>Responsibility: MSO provided LCO updates the customer care</li></ul>   |  |
| _  | -  |  |
| <br>Responsibility: MSO  | module about the rectification   |  |
|  | <ul> <li>19) generating of system<br/>generated itemised bills to<br/>subscribers</li> <li>Responsibility: MSO</li> <li>Delivery of system generated<br/>printed itemised bills to<br/>subscribers</li> <li>Responsibility: LCO</li> <li>Provided MSO can charge<br/>additional amount for delivering</li> </ul> | It is<br>recommended to<br>discourage<br>printed bills to<br>promote online<br>billing and<br>transactions to<br>transition to<br>cashless<br>economy. |
|  | printed invoices to subscribers  |  |
|  | and subscribers will get invoices  |  |
| <ul><li>19) Printing and delivery of<br/>system generated itemised<br/>bills to subscribers.</li><li>Responsibility: MSO</li></ul> | by email to the registered email<br>id free of cost  |  |
|  | 23) Payment of Taxes to the<br>Government  | As a guiding<br>principle, the<br>service tax shall  |
|  | Responsibility: It is<br>recommended to bring clarity on<br>tax responsibilities between<br>MSO/LCO in consultation with<br>the government to avoid<br>litigations – especially in view  | be borne by MSO<br>/LCO in the ratio<br>of their share<br>revenue and<br>collection.   |
|  | of roll out of GST soon.   | On state taxes<br>like<br>entertainment  |
|  |  | taxes, where<br>applicable, LCO  |
| 23) Payment of Taxes to the Government   |  | shall be<br>responsible for  |
| Responsibility: MSO /LCO   |  | collection and remittance at   |

|   |  | LCO level.   |
|---|--|--|
|   | The following may kindly be added:   |  |
|   | 24) Online Collection and remittance :   |  |
|   | MSO shall provide online<br>facility for subscribers to pay<br>the subscription – for prepaid<br>and post paid subscription as<br>well as any other services<br>availed provided MSO can<br>collect a deposit of 3 months<br>subscription for post paid<br>service                               |  |
|   | 25) Manual collections: LCO<br>will be responsible for timely<br>collections from subscribers as<br>per the invoice generated for<br>post paid and prepaid provided<br>LCO can collect a deposit of 3<br>months subscription for post<br>paid service and remit to MSO<br>in subscriber account. |  |
| 10) Roles and Responsibilities of MSO and the LCO.                    | 26) Remittance of Manual<br>Collections: LCO shall remit<br>the payments collected by him<br>within 24 hours to MSO<br>account subscriber wise which<br>will generate electronic receipt<br>to subscriber by SMS and<br>email.   |  |
| <br>Additional points   |  |  |
| Schedule VI:<br>12.1 The rental amount for<br>channels subscribed and | Schedule VI:<br>12.2 The rental amount for<br>channels subscribed and  | The<br>recommended<br>ratio is as per the<br>TRAI tariff |
| distribution fee shall be shared                                      | distribution fee shall be shared   | regulations dated  |

| multi system operator and local cable operator respectively.  | in the ratio of 65:35 between<br>multi system operator and local<br>cable operator respectively for<br>Free to air channels and the<br>distribution fee shall be shared<br>in the ratio of 55:45 between<br>MSO and LCO | 30 <sup>th</sup> April 2012.   |
|---|---|--|
| Schedule VII: Subscription<br>Reports:<br>The format suggests reporting<br>of weekly data of subscriber<br>count from SMS and CAS (on<br>7 <sup>th</sup> , 14 <sup>th</sup> ,21 <sup>st</sup> and 28 <sup>th</sup> of the<br>month) | Schedule VII: Subscription<br>Reports:<br>It is recommended that the<br>same be limited to average of<br>opening and closing subscriber<br>counts for simplifying<br>operations   | Since the<br>subscriber has to<br>subscribe to a<br>channel for a<br>minimum period<br>of one month, it<br>does not affect<br>the subscriber<br>count. |

Yours Sincerely,

For Asianet Satellite Communications Ltd,

G.Sankaranarayana

President & COO.